

No.1565 (F.No.176/94/76-IT(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Bappanad Shri Burgaparameswari Temple, Malki (S.K.) to be place of Public worship of renown throughout the State of Karnataka for the purposes of the said section.

/a.

Sec/-
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden); New Delhi.

No.1565 (F.No.176/94/76-IT(AI)

Copy forwarded to:-

1. The Commissioner of Income-tax, Karnataka-I, Bangalore, with reference to his letter No.CIB.718/72/76-CIT(I) dated 18th October, 1976.

He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.

2. All Other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Karnataka.

Sec/-
(M. SHASTRI)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORIZED FOR ISSUE


(D.V. RAHMAN)
ASSISTANT DIRECTOR OF INSPECTION
DIRECTORATE OF INSPECTION (RS&P)

NO.CC/ITAI/1548/414/76

PABUJA